

श्री शिव नारायण : मैं जानना चाहता हूँ कि जो लोकुर कमेटी आपने अप्वाइंट की थी उसमें आपने कोई हरिजन नियुक्त किया था या नहीं। दूसरे जो लोकुर कमेटी नियुक्त की गई थी उसमें उन्होंने कितने पार्लियामेंट के मेम्बरों या असेम्बली के मेम्बरों को इंटरव्यू किया था और उनसे जांच की थी। क्या यह सही है कि जो मेम्बर आपसे मिले 24 दिसम्बर को और फिर फरवरी में, उनकी प्रोपिनियन लोकुर कमेटी रिपोर्ट के विरुद्ध थी।

**Shrimati Chandrasekhar:** Of course, the Lokur Committee did not have any member belonging to the Scheduled Castes or Scheduled Tribes. But the members when they visited the various parts of the country had met members belonging to these communities, and the details of those whom they met and the organisations with which they had discussions have all been given in the report which is already in the hands of hon. Members.

**Mr. Speaker:** Next question.

**Dr. M. M. Das:** This is an important matter. So, I may be permitted to ask one question.

**Mr. Speaker:** Now, he may excuse me.

**Dr. M. M. Das:** This question pertains to the Scheduled Castes. So, may we not get a chance?

**Mr. Speaker:** I have given sufficient time for this question already.

**Dr. M. M. Das:** Other Members may have got the chance but we have not got it. You may kindly permit me to ask one question.

**Mr. Speaker:** Now, I may be excused. I cannot go back.

**Dr. M. M. Das:** This is bad.

**Mr. Speaker:** Now, next question.

**Haldia Petro-Chemicals Complex**

+

\*602A **Shri P. E. Chakraverti:**

**Shri B. K. Das:**

**Shri Brij Basi Lal:**

**Shri Vishwa Nath Pandey:**

**Shri Ram Swarup:**

**Shri Braj Bihari Mehrotra:**

**Shri Balgovind Verma:**

Will the Minister of Finance be pleased to state:

(a) whether proposals have been received from France to set up Refinery, a Lube Oil Plant and a Chemical Fertilizer Plant at Haldia;

(b) whether it is a fact that the Government of France have allowed diversion of old credit for the Haldia Petro-Chemical Project; and

(c) whether the Union Finance Minister during his recent visit to Paris raised the question of a fresh sanction for credit for financing the above project?

**The Minister of Finance (Shri Sachindra Chaudhuri:** (a) Certain French firms have submitted proposals for a Refinery-cum-Lube-Plant.

(b) There have been no discussions regarding any Petro-Chemical Project as such. The financing arrangements for the Refinery are, however, under discussion at present.

(c) Yes, Sir, so far as the Refinery-cum-Lube-Plant is concerned.

**Shri P. E. Chakraverti:** What will be the financial involvement in the project?

**Shri Sachindra Chaudhuri:** The financial involvement would be somewhere about 35 million dollars in foreign exchange.

**Shri P. E. Chakraverti:** Apart from this foreign collaboration may I now whether Government are now giving a new look to the overall scheme for fertiliser production so that indigenous production of fertilisers could be encouraged?

**Shri Sachindra Chaudhuri:** Yes, we are doing that; we are doing that as closely as we possibly can.

**Shri B. K. Das:** In view of the fact that this negotiation has been going on for a long time, are Government looking towards any other source for supply of finance for this project?

**Shri Sachindra Chaudhuri:** I do not know; this has been going on for a long time. I visited France only recently, and after that, the negotiations have started.

**श्री विश्वनाथ पांडेय :** अभी मंत्री महोदय ने हलदिया पेट्रो केमिकल्स काम्प्लेक्स के सम्बन्ध में बतलाया। मैं जानना चाहता हूँ कि फ्रांस के अलावा किसी अन्य देश से भी उसकी स्थापना और चलाने के लिये ऋण की कोई व्यवस्था सरकार कर रही है।

**Shri Sachindra Chaudhuri:** As I have said, the negotiations are going on with France. The question of having other arrangements for starting or for taking this up will arise only when these negotiations are completed or have failed.

**Shri Hem Barua:** May I draw the attention of the hon. Finance Minister to his statement wherein he says that so far as the production of fertiliser is concerned, he is going to depend on indigenous resources. In that context, may I know whether he visualises that even in the production of fertilisers on the basis of indigenous resources, Government will have to depend on some amount of foreign exchange? Then, where does he want to seek foreign exchange from in that connection?

**Shri Sachindra Chaudhuri:** Where it is a question of fertiliser plants, the question also arises as to indigenous sources for the machinery and so on. Where we might give a certain amount of foreign exchange if we succeed in this would be in getting some raw materials and so on, and that foreign exchange we will have to arrange from different countries from which the foreign materials come.

**Shri Bhagwat Jha Azad:** While appreciating the latest fertiliser policy of the Government, may I know whether the date of March 1967 is the last date as said to the American fertiliser company which wanted to come, or there is going to be any change, because the view in America is that this date has got no meaning, and that our Government can be persuaded to extend the date?

**Shri Sachindra Chaudhuri:** We can only make our policy known. The policy has been made quite clear, that 31st March, 1967, is the last date, with this rider that if there is any serious, worthwhile proposition which comes before that date, that might be continued after that date, but no fresh proposals are being invited after that date.

**श्री मधु लिमये :** मैं जानना चाहता हूँ कि क्या मंत्री महोदय का ध्यान इस बात की ओर गया है कि कटिलाइजर कारखाने के लिये सल्फर की निहायत आवश्यकता होती है। सल्फर आयात करने का काम स्टेट ट्रेडिंग कारपोरेशन करता है। उसने सारा मामला चौपट कर दिया है। वह 3 लाख 60 हजार टन सल्फर मंगाने वाले थे। लेकिन एक ऐसी कम्पनी के साथ करार हुआ जो औरतों के जूतों का व्यापार करती थी और यह सल्फर नहीं आ रहा है। तो क्या मंत्री महोदय ने इसके बारे में कोई जांच की है।

**Shri Sachindra Chaudhuri:** This question, as I was saying, is about French negotiations about a refinery. Out of that came the question about fertilisers and now the question whether the STC has entered into a contract with a company which produces ladies' shoes. I must have notice for that.

**Shrimati Savitri Nigam:** What are the terms of reference of these negotiations? May I know whether any diversion of the old credit for the Haldia petro-chemical project is being discussed with France, or a fresh credit is being demanded from them?

Keeping in view the importance of these petro-chemical projects, I would like to know from the hon. Minister whether this credit is going to be diverted or a fresh credit is going to be sought.

**Shri Sachindra Chaudhuri:** As I said, the negotiations are going on at the moment, and therefore it would not be proper for me to say that this is what is being suggested on the one side, this is what we are suggesting. What we can say is that we are trying to get over-all assistance by way of foreign exchange from France on the best terms possible for us.

**Shri Hem Barua:** May I seek a clarification from you?

**Mr. Speaker:** No. I anticipated that.

**Indian Audit and Accounts Department Employees' Association**

+

\*603. **Shri Madhu Limaye:**  
**Shri Kishen Pattanayak:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 779 on the 1st September, 1966 and state:

(a) whether *de facto/de jure* recognition has since been granted to the Association of the employees of the Indian Audit and Accounts Department;

(b) if not, the reasons for the delay in this regard; and

(c) whether Government propose to lay on the Table the Rules with regard to the recognition of Government Employees' Associations, old and new?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) No, Sir.

(b) As there are at present no valid rules for recognition of Service Associations, the question of *de jure* recognition does not arise. The question of according *de facto* recognition to the Association is, however, being processed by the Comptroller and

Auditor General of India. For this purpose, the lists of members of staff associations claimed to be affiliated to the All India Non-gazetted Audit & Accounts Association, as received from that Association up to 16th November 1966, are under verification by the respective heads of offices to ensure that they adequately cover the particular categories of staff the Association purports to represent.

(c) A copy of the old Rules with regard to recognition of Government employees associations is laid on the Table [Placed in Library. See No. LT-7480/66]. The question of framing revised rules for recognition of associations/unions of Central Government employees is under consideration.

**Shri S. M. Banerjee:** Sir, I rise on a point of order.

**अध्यक्ष महोदय :** क्वेश्चन में प्वाइंट ऑफ ऑर्डर रोज़ करके हम वक्त सर्फ क्यों करें। क्वेश्चन तो बिना प्वाइंट ऑफ ऑर्डर के चलने चाहिये। एक-एक सैकिंड इसका सवाल पूछने में सर्फ होना चाहिए।

**श्री स० मो० बनर्जी :** सुनने के बाद मेरा खयाल है कि आप कहेंगे कि मैं सही कह रहा हूँ।

**अध्यक्ष महोदय :** अब तक तो ऐसा प्रसर नहीं हुआ है। शायद अब हो। ग्राहिस्ता ग्राहिस्ता होता है।

**Shri S. M. Banerjee:** The hon. Minister stated that *de facto* recognition is being processed. Half-an-hour discussion was allowed and that was not discussed because of lack of time. The Deputy Minister, Mr. L. N. Mishra answered a question put by Shrimati Renu Charaverty whether *de facto* recognition will be for all puposes, and said that the *de facto* recognition had been given for all purposes. Today the Minister makes a statement that it is being processed. I want to know which is correct. Is